

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR
PHALCOMM INFRA SOLUTIONS PRIVATE LIMITED**

OPERATING IN REAL ESTATE MARKETING AND PRODUCT CONSULTANCY SERVICES

AT OFFICE NO. 1307,13TH FLOOR, ELLORA FIESTA, SECTOR-11,

OPP. JUI NAGAR RAILWAY STATION, SANPADA, NAVI MUMBAI – 400705 MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India

(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	NAME: Phalcomm Infra Solutions Pvt Ltd PAN: AAHCP8522A CIN: U45202MH2014PTC258316
2.	Address of the registered office	1307,13th Floor, Ellora Fiesta, Opposite Jui Nagar, Railway Station, Sanpada, Sector-11, Navi Mumbai Thane - 400705
3.	URL of website	No website
4.	Details of place where majority of fixed assets are located	As per the Balance Sheet. For more details contact on: cirp.phalcomm@gmail.com
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	NA
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	31st March, 2023 (email at pt.no. 9) https://ibbi.gov.in/en/claims/claim-process/U45202MH2014PTC258316
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For Detailed EOI and eligibility criteria, please contact on: cirp.phalcomm@gmail.com
10.	Last date for receipt of expression of interest	16.04.2025
11.	Date of issue of provisional list of prospective resolution applicants (PRA)	26.04.2025
12.	Last date for submission of objections to provisional list	01.05.2025
13.	Date of issue of final list of PRA	11.05.2025
14.	Date of issue of IM, EM and request for resolution plans to FPRAs	16.05.2025
15.	Last date for submission of resolution plans	15.06.2025
16.	Process email id to submit Expression of Interest	cirp.phalcomm@gmail.com
17.	Details of CD's registration status as MSME	Registration No.: MH33E0026270

SD/-

CA BHARATI MANOJ DAGA

Resolution Professional

For Phalcomm Infra Solutions Private Limited

Reg. No.: IBBI/IPA-001/IP-P-01963/2020-2021/13070

AFA No.: AA1/13070/02/311225/107325

Valid till: 31st December 2025

Date: 01/04/2025**Place: Mumbai**

CRAVATEX LIMITED
CIN: L93010MH1951PLC008546
Regd. Off.: 1st Floor, Godrej Bhavan, 4A Home Street, Charanjit Rail Marg, Fort, Mumbai - 400 001
Tel. No. +91 22 6666 7474, Email: info@cravatex.com
PUBLIC NOTICE
NOTICE is hereby given that a Bank Guarantee No. 00040100010992 dated 14.02.2018 issued in favour of Asstt. Commissioner of Customs, Mumbai ("Beneficiary") by Axis Bank Ltd., Fort Branch, Mumbai, on behalf of Cravatex Ltd. expired on 31.12.2024 is cancelled by the said beneficiary and original renewed Bank Guarantee documents dated 02.03.2023 and 05.02.2024 are returned by the beneficiary discharged/cancelled.

POSESSION NOTICE
(For immovable property)
Whereas, The undersigned being the Authorized Officer of SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029) (formerly known as INDIABULLS HOUSING FINANCE LIMITED) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 30.11.2021 calling upon the Borrower(s) SAGAR BALIRAM YADAV AND SHALAKA SAGAR YADAV to repay the amount mentioned in the Notice being Rs. 27,00,419.57 (Rupees Twenty Seven Lakhs Four Hundred Nineteen and paise Fifty Seven only) against Loan Account No. HHLTHN00254928 as on 23.11.2021 and interest thereon within 60 days from the date of receipt of the said Notice.

POSESSION NOTICE
(For immovable property)
Whereas, The undersigned being the Authorized Officer of SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029) (formerly known as INDIABULLS HOUSING FINANCE LIMITED) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 30.11.2021 calling upon the Borrower(s) SAGAR BALIRAM YADAV AND SHALAKA SAGAR YADAV to repay the amount mentioned in the Notice being Rs. 27,00,419.57 (Rupees Twenty Seven Lakhs Four Hundred Nineteen and paise Fifty Seven only) against Loan Account No. HHLTHN00254928 as on 23.11.2021 and interest thereon within 60 days from the date of receipt of the said Notice.

DESCRIPTION OF THE IMMOVABLE PROPERTY
FLAT NO 1104, 11TH FLOOR, B WING, B2 BASSWOOD, ADMEASURING 64.2 SQ. MTRS., CARPET AREA (INCLUSIVE OF OPEN TERRACE/ SIT OUT, FLOWER BEDS, BALCONIES AND CUPBOARDS), MOHAN WILLOWS II, BUILT ON LAND ADMEASURING 5094.93 SQ. MTRS., SURVEY NO 64, SITUATED AT VILLAGE SHIRGAON, TALUKA ULHASNAGAR, DISTRICT THANE, MAHARASHTRA.

ALICON CASTALLOY LIMITED
CIN: L99999PN1990PLC059487
Registered Office: Gat No. 1426, Village Shikrapur, Taluka - Shirur, District Pune - 412 208. T: +91 2137 677100 / F: +91 2137 677130
Email: investor.relations@alicongroup.co.in, Website: www.alicongroup.co.in
NOTICE OF POSTAL BALLOT
[Pursuant to Section 110 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, each as amended]

ALICON CASTALLOY LIMITED
CIN: L99999PN1990PLC059487
Registered Office: Gat No. 1426, Village Shikrapur, Taluka - Shirur, District Pune - 412 208. T: +91 2137 677100 / F: +91 2137 677130
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NOTICE OF POSTAL BALLOT
[Pursuant to Section 110 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, each as amended]

SOUTH EAST CENTRAL RAILWAY
Corrigendum-01
It is notified to all concerned that due date (date of opening) of the following tenders notified in above tender notice is postponed due to administrative reasons. It may be read as under:

Table with 3 columns: Tender No., Date of opening written as, Date of opening to be read as. Rows include SECRTSUSP0325, SECRTSUSP0425.

SB State Bank of India
HOME LOAN CENTRE GHATKOPAR (15426)- Ashok Silk Mills Compound, 1st Floor, LBS Marg, Ghatkopar (West) Mumbai: 400086
Tel. No: 022-25009124 / 25009126 Mail ID: rccp.ghatkopar@sbi.co.in
POSESSION NOTICE
[See Rule 8(1) For Immovable Property]

POSESSION NOTICE
(For immovable property)
Whereas the undersigned being the Authorized officer of the State Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 15.01.2025 calling upon Mr. Umashankar Chaturvedi and Mrs. Poonam Chaturvedi to repay the amount mentioned in the notice being of Rs. 32,10,836/- (Rupees Thirty Two Lacs Ten Thousand Eight Hundred Thirty Six Only) as on 15.01.2025 with interest, cost, charges etc., within 60 days from the date of receipt of the said notice.

POSESSION NOTICE
(For immovable property)
Whereas the undersigned being the Authorized officer of the State Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 15.01.2025 calling upon Mr. Umashankar Chaturvedi and Mrs. Poonam Chaturvedi to repay the amount mentioned in the notice being of Rs. 32,10,836/- (Rupees Thirty Two Lacs Ten Thousand Eight Hundred Thirty Six Only) as on 15.01.2025 with interest, cost, charges etc., within 60 days from the date of receipt of the said notice.

Indian Oil Corporation Limited
Regd. Office: Indian Oil Bhavan, G-9, Al Yawar Jung Marg, Bandra (East), Mumbai-400 051.
Tel. No.: 022-26447327 / Email ID: investors@indianoil.in
Website: www.ioil.com / CIN: L23201MH1959G011388
NOTICE OF LOSS OF SHARE CERTIFICATES
Notice is hereby given that Share Certificate(s) of Indian Oil Corporation Limited as detailed below are stated to have been lost / misplaced and the holder of the said shares has applied to Indian Oil / KFin Technologies Limited (Share Transfer Agents) for issue of duplicate share certificates:

Table with 5 columns: Folio No., Name of the Shareholder, Cert. Nos., Dist. Nos. From, Dist. Nos. To, No. of shares. Rows include IOCC03956, IOCC050771.

IDBI BANK
Retail Recovery Department, IDBI Bank Ltd, Rustomjee's O-Zone, Shop No.7, Laxmi Singh Complex, Near Goregaon Flyover, MTNL Office, Goregaon (W) Mumbai Pin : 400062
[RULE 8(1)]
POSESSION NOTICE
(For Immovable Property)
Whereas The undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the following borrowers to repay the amount mentioned in the notice within 60 days from the date of the receipt of the said notice.

Table with 5 columns: Name of the Borrower / Guarantor, Date of 13(2) Notice, Amount Claimed in Demand Notice (Rs.), Date of Symbolic Possession, Address Of Property. Rows include Shri Sunil G Singhi & Smt Poonam Sunil Singhi, Shri Ajit Tukaram Pendurkar & Smt Swapnali A Pendurkar, Shri Jitendra Umiyashanker Trivedi & Smt Leena Trivedi.

CA BHARATI MANOJ DAGA
Resolution Professional
For Phalcomm Infra Solutions Private Limited
Reg. No.: IBBI/IPA-001/IP-P-01963/2020-2021/13070
AFA No.: AA1/13070/02/311225/2021/3205
Valid till: 31st December 2025
FORM NO. 3
[See Regulation-15 (1)(a)](16/3)
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703
Case No.: OA/744/2024
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

PNB HOUSING
APPENDIX -IV-A- E-AUCTION-PUBLIC SALE NOTICE OF IMMOVABLE PROPERTY/IES
E-AUCTION-SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002
Notice is hereby given to the public in general and in particular to the borrower(s) and/or guarantor(s) indicated in Column No-A that the below described immovable property (ies) described in Column No-B mortgaged/charged to the Secured Creditor, the constructive/Physical Possession of which has been taken as described in Column No-C by the authorized Officer of M/S PNB Housing Finance Limited Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS BASIS" as per the details mentioned below. Notice is hereby given to borrower(s) and/or guarantor(s) to pay the amount due to the Secured Creditor, the constructive/Physical Possession of which has been taken as described in Column No-C by the authorized Officer of M/S PNB Housing Finance Limited Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS BASIS" as per the details mentioned below.

PUBLIC NOTICE
To all customers and well-wishers of Sustainable Agro-commercial Finance Ltd. ("SAFL"), Please take a note that, we are shifting our Athani office on the following address with effect from 30th June 2025.
New Address: Sustainable Agro-commercial Finance Ltd. 1st Floor, Jinraj Complex, City Survey No 1394/C & 1416/3A, Ward No.3, Shahapeth Main Road, Near Ganapati Chowk, Bijapur Karnataka - 586101.

AXIS BANK LTD, Pune Branch Address : Axis Bank Ltd., Sterling Plaza, Ground floor, Opp. Sai Services Petrol Pump, J.M.Road, Pune-411004.
Registered Office : Axis Bank Ltd., "Trishul" -3rd floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006

INTIMATION CUM AUCTION SALE NOTICE FOR SALE OF INVENTORY
Notice is hereby given to the public in general and in particular to the Borrower(s)/ Co-borrower(s)/Guarantor(s). That, Mr. Pitam Mohan Shinde and Mrs. Neha Pitam Shinde (Borrower and Co-borrower) had availed home loan facility from the Bank. Due to their default in repayment of secured debt or instalment thereof, their loan account classified by the Bank as non-performing asset (NPA). After classification of the said account as NPA, the bank had initiated recovery proceeding according to the provisions of SARFAESI Act, 2002. The Tehsildar had taken the possession of the Secured Asset as on 24/08/2022 as per the order passed by Hon'ble District Magistrate, Pune and handed over possession of the Secured Asset to the Authorised officer of our Bank along with the few movables lying in the Secured Asset and drawn panchnama accordingly. Thereafter, the bank had conducted auction of the secured asset and same got sold to the highest bidder. It is pertinent to note that the Bank had issued multiple times intimation letters to remove movable items from the secured asset and also issued a public notice in Daily Loksaata and Financial Express Newspapers on 04/03/2025 but till date no response is received from Borrowers and Co-borrower. Therefore, the Bank has decided to sale the movable items/inventory by inviting tender to public at large by this present Notice.

TERMS AND CONDITIONS:
1) Movable items will be sold on "As is where is basis", "As is what is basis" and "whatever there is basis"
2) The Bank reserves its right to accept or reject highest, any or all offer (s) or adjourn / postpone / cancel the Auction without assigning any reason. The Bank's decision in this behalf shall be final and binding.
3) An auction should be terminated automatically if borrower and Co-borrower removed their movable items from secured asset before an auction.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR PHALCOMM INFRA SOLUTIONS PRIVATE LIMITED
OPERATING IN REAL ESTATE MARKETING AND PROPERTY CONSULTANCY SERVICES
AT OFFICE NO. 1307, 13TH FLOOR, ELLORA FIESTA, SECTOR-11, OPP. JUI NAGAR RAILWAY STATION, SANAPDA, NAVI MUMBAI - 400705 MAHARASHTRA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN & CIN / LLP No. NAME: Phalcomm Infra Solutions Pvt Ltd PAN: AAKHC9522A CIN: U45202MH2014PTC258316
2. Address of the registered office 1307, 13th Floor, Ellora Fiesta, Opposite Jui Nagar, Railway Station, Sanpada, Sector-11, Navi Mumbai Thane - 400705
3. URL of website No website
4. Details of place where majority of fixed assets are located As per the Balance Sheet. For more details contact on: cirp.phalcomm@gmail.com
5. Installed capacity of main products/services NA
6. Quantity and value of main products/services sold in last financial year NA
7. Number of employees/workmen NA
8. Further details including latest available financial statements (with schedules) of two years, lists of creditors are available at URL: https://bbi.gov.in/en/claims-claim-process/U45202MH2014PTC258316
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: For Detailed EOI and eligibility criteria, please contact on: cirp.phalcomm@gmail.com
10. Last date for receipt of expression of interest 16.04.2025
11. Date of issue of provisional list of prospective resolution applicants (PRA) 26.04.2025
12. Last date for submission of objections to provisional list 01.05.2025
13. Date of issue of final list of PRA 11.05.2025
14. Date of issue of IM, EM and request for resolution plans to FRPAs 16.05.2025
15. Last date for submission of resolution plans 15.06.2025
16. Process email id to submit Expression of Interest cirp.phalcomm@gmail.com
17. Details of CD's registration status as MSME Registration No.: MH33E0026270

FORM NO. 3
[See Regulation-15 (1)(a)](16/3)
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703
Case No.: OA/744/2024
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

STATE BANK OF INDIA VS RAJESH KUMAR SHUKLA
To, (1) RAJESH KUMAR SHUKLA D/W/S/O- Kumar Shukla Flat No. 02, Lake View Chsl, Bldg. H/43, Sector - 14, Airoli, Navi Mumbai - 400708 Thane, Maharashtra -400708 Also At. Flat No 901 9th Floor Shreethan Darshan No 113 Village Bandhup West Taluka Kurla Mumbai Mumbai, Maharashtra-400078 Also At. Ram Textiles H 6 1st Floor Global Ware House Mankoli Anjur Phata Road Bhiwandi Thane Thane, Maharashtra-400708

SUMMONS
WHEREAS, OA/744/2024 was listed before Hon'ble Presiding Officer/Registrar on 26/06/2024.

WHEREAS the Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 34963286/- (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under-
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) you are restrained from dealing with or disposing of secured assets or other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of its business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

Signature of the Officer Authorised to issue summons. (SANJAI JAISWAL) REGISTRAR (SANJAI JAISWAL) DRT-III, MUMBAI.

PUBLIC NOTICE
Notice is hereby given that Mr. Ashok Tejshi Gada is the owner of and/or seized and possessed of and/or otherwise well and sufficiently entitled to the under mentioned Residential Premises.
1) The owner has informed that Original Owner of flat no. 4 in A wing on 1st floor was Pratul Vadilal Shah ownership was given by Allotment Letter only and no other title document was executed. (Original not available)
2) After the cancellation of membership by Pratul Vadilal Shah and on receiving an Application of membership for flat no. 4, in A wing on 1st floor from Smt. Kala Harshad Pandya the society has accepted her as a member and ownership was given by Allotment Letter only. (Original not Available)
3) Thereafter vide an agreement dated 29th January 1981 between Smt. Kala Harshad Pandya the flat no. 4, in A wing on 1st floor and 5 fully paid up shares where transferred to Mr. Tejshi Lalji Gada on 28/11/1981 (agreement is unregistered original is available)
4) Thereafter Deed Of Gift dated 5th July 2022 duly registered under serial no BDR18-11788-2020 on dated 5th July 2022 between Mr. Tejshi Lalji Gada therein referred to as the "DONOR" of the one part and Mr. Ashok Tejshi Gada therein referred to as the "DONEE" of the other part the flat no. 4, in A wing on 1st floor and 5 fully paid up shares where transferred to Mr. Ashok Tejshi Gada on 04/07/2022 (original is available)

The Owner has agreed to sell, transfer and assign the under mentioned Residential Premises and all the rights, title, interests, benefits, shares etc. in respect thereof to my client, Mr. NARAYANLAL KAPURARAM MARUKUMAWAT & MRS. RAJULI NARAYANLAL MARUKUMAWAT. Any person having any claim/objectio in respect of the under mentioned Residential Premises or any portion or part thereof including claim/objectio as and by way of sale, exchange, mortgage, gift, lien, trust, lease, possession, inheritance, easement, license or otherwise howsoever are hereby required to make the same known in writing along with certified true copy of supporting documents to the undersigned at the address mentioned below within 07 days from the publication hereof, otherwise, the same, if any, will be considered as waived and the transaction between the Owner and my client in respect of the under mentioned Residential Premises will be completed.

The Schedule of Property: Residential Premises Flat no. 4 admeasuring about 496 sq. ft. Carpet area on the 1st Floor, in the building of the society known as Divyaman Apartments Co-operative Housing Society Limited situated on land bearing Final Plot no. 37 of T.P.S. V. C.T.S. No. E/74 of Village Bandura, Road no 8, Jaku Club, Prabhat Colony, Santacruz East, Mumbai 400055. within the Local Limits of H/West Ward of Mumbai Municipal Corporation in the registration district of Mumbai Suburban District, Mumbai. Date:- 01/04/2025 Place:- Mumbai. Sd/- Mr. Mitesh Shah Advocate High Court 96, Kadri Park, S.V.Road, Irla, Vile Parle (W), Mumbai 400056. Mobile no: 9833919663.

FAVIC NO-C030 1805 Date:-11/03/2025
IA NO. 2075/2025 FOR PUBLICATION IS ALLOWED VIDE RJI'S ORDER DT. 21/02/2025 [Spl.-H.C., A.S.C.D 58m]

PUBLICATION NOTICE
DUE ON 02/05/2025 or thereafter.
IN THE HIGH COURT OF JUDICATURE AT BOMBAY
Interim Application No. 9746 of 2024 IN First Appeal Stamp No. 34345 of 2023

Spl. C. S. No. 132/2022
2nd Joint Civil Judge (Senior Division), Pune
TEERTH TOWERS COOPERATIVE HOUSING SOCIETY LIMITED THROUGH ITS AUTHORIZED REPRESENTATIVE MR. SAMPAT BABURAO PATIL ...Appellant through Advocate: PAVAN S. PATIL Versus

M/S. TEERTH DEVELOPERS THROUGH ITS PROPRIETOR VIJAY TUKARAM RAUNDAI & ORSRespondents
To R.NO.2: VINCENT EDWARDS PVT. LTD. THROUGH ITS DIRECTORS R.NO.2A): KAVITA RUSTOM KERAWALLA ADD AT: MOTILAL NAGAR - 1, SHREERANG SHABDE MARG, GOREGAON (WEST), MUMBAI 4004104. R.NO.2B): NAWAL KAJI KERAWALLA ADD AT: MOTILAL NAGAR - 1, SHREERANG SHABDE MARG, GOREGAON (WEST), MUMBAI - 400104.

Applicant has made an application to this court as mentioned in the copy of the Interim Application. Delay caused in preferring First Appeal may be condoned etc. The said application came up for hearing in the court on the 27/08/2024 and as ordered therein, you are given notice that this application shall be placed on board for final hearing/final disposal (order) in this court on the 02/05/2025 or thereafter on any day after 14 (fourteen) days from the date of receipt of this notice by you. At that time, you, either in person or through your advocate of this court, appear in this court and show cause as to why the order as per the application of the applicant should not be passed. If you fail to appear and show cause as aforesaid, order as per application of the applicant or as may be deemed fit and proper will be passed. Witness SHRI. DEVENDRA KUMAR UPADHYAYA & SHRI. ALOK ARADHE, Chief Justice at Bombay aforesaid this 27th day of August, 2024 & 08th day of October, 2024 & 21st day of February, 2025. Sd/- Section Officer By order of the Court Sd/- For Deputy Registrar

KEWAL KIRAN CLOTHING LIMITED Making growth fashionable
CIN: L18101MH1992PLC065136
Registered Office: Kewal Kiran Estate, 460/7, I. B. Patel Road, Near Western Express Highway, Goregaon (E), Mumbai - 400 063
Tel. no. - 022 26814400 | Fax no. 022 26814410
Email Id: grievanceredressal@kewalkiran.com | Website - www.kewalkiran.com

NOTICE
(For the attention of Equity Shareholders of the Company)
Transfer of Unclaimed Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Pursuant to section 124(5) of the Companies Act, 2013 and the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") a Company is required to transfer the amounts of unpaid dividend remaining unclaimed for a continuous period of seven (7) years from the date of transfer of such amount to unpaid dividend account to the credit of the Investor Education and Protection Fund (IEPF) set up by the Central Government.

The Company has sent individual communication to the concerned shareholders at their registered address with whose shares are liable to be transferred to IEPF Authority under the said Rules, for taking appropriate actions. The Company has also uploaded complete details of the concerned shareholders whose dividends are lying unclaimed for seven consecutive years and whose shares are due for transfer to IEPF Demat Account on its website at https://www.kewalkiran.com/investors.php#IEPF%20Notice%20List%20of%20Shares%20due%20to%20transfer%20to%20IEPF. Shareholder(s) are requested to verify the details of the shares liable to be transferred to IEPF Demat Account. Shareholders may further note that the details of the concerned shareholders as uploaded by the Company on its website shall be deemed as adequate notice in respect of issue of the new share certificate(s) by the Company/corporate action for the purpose of transfer of shares to IEPF Demat Account. Shareholders can claim their unclaimed dividend by writing to the Company/Registrar and Transfer Agent of the Company viz. MUFG Intime India Private Limited, Registrar and Transfer Agent, C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai-400083. Tel.: 022- 49186000, E-mail: rnt.helpdesk@linkintime.co.in

The shareholders may note that the Dividends which remained unclaimed for a period of seven years and the corresponding shares on which dividend was unclaimed for seven consecutive years will be transferred to the IEPF. The shares in respect of which dividend is not claimed towards final dividend for the financial year 2017-18 will be transferred to IEPF by October 8, 2025, the shares in respect of which dividend is not claimed towards 1st interim dividend for the financial year 2018-19 will be transferred to IEPF by August 23, 2025, the shares in respect of which dividend is not claimed towards 2nd interim dividend for the financial year 2018-19 will be transferred to IEPF by November 29, 2025, the shares in respect of which dividend is not claimed towards 3rd interim dividend for the financial year 2018-19 will be transferred to IEPF by February 26, 2026 and the shares in respect of which dividend is not claimed towards 4th interim dividend for the financial year 2018-19 will be transferred to IEPF by April 13, 2026 as per the procedure set out in the Rules. Shareholder may refer the website www.kewalkiran.com for the details of the shares including their folio number or DP ID - Client ID liable to be transferred to IEPF account.

Complying with the requirements of the Rules, the Company has communicated to the concerned shareholders individually whose shares are liable to be transferred to IEPF. Shareholders who have not claimed their dividends for consecutive subsequent seven (7) financial year are requested to contact MUFG Intime India Private Limited, Registrar and Transfer Agent, C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai-400083. Tel.: 022- 49186000, E-mail: rnt.helpdesk@linkintime.co.in failing which the Company will proceed to transfer the underlying equity shares of the Company, registered in the name of the concerned shareholder to the credit of the IEPF account of the IEPF authority, in accordance with the said Rules. The shareholders may further note that the unclaimed dividend and corresponding shares transferred to IEPF including all benefits accruing on such shares, if any, can be claimed back from IEPF authorities after following the procedure prescribed in the Rules and no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules. Shareholder are requested to keep their email ID and other relevant details updated with the Depository Participant (DP) in case of shares held in dematerialized form and with the Company/RTA in case of shares held in physical form. For Kewal Kiran Clothing Limited Sd/- REGISTRAR (SANJAI JAISWAL) ABHIJIT WARANGE Date : April 1, 2025 Place : Mumbai PRESIDENT - LEGAL & COMPANY SECRETARY

